

श्री विभूति मिश्र : (मोतीहारी) :
अनाज को स्टोर करने के लिए स्कूल,
कालिज और दूसरे इन्स्टीट्यूशन्स लेंगे, इसके
बारे में मैं श्री जगजीवन राम जी ने पटना
में एलान किया है।

अध्यक्ष महोदय : ये तो खुले गोडा-
ऊन्स की बात कर रहे हैं।

श्री विभूति मिश्र : उन्होंने कहा है
कि स्टोरेज कैपैसिटी कम है, इस लिए
इम स्कूल और कालेजों की बिल्डिंगें लेंगे।
कितने स्कूलों और कालेजों को अभी तक
लिया गया है, इसके बारे में ये बताएं।

SHRI NASINGH NARAIN PAN-
DEY (Gorakhpur): Sir, this is
happening in all the States.

SHRI SHAHNAWAZ KHAN: Sir,
we are building godowns as fast as
possible but it takes about six to eight
months to put up a storage godown.
We have taken note of the fact
that there is a steep rise in pro-
duction and we must keep pace
with the construction of godowns.
Our experience in the past four to five
years has shown that we can safely
store foodgrains in the open provided
it is suitably covered with tarpaulin
and polythene.

MR. SPEAKER: Can you store in
the open in the heavy rainfall area
like Goa?

SHRI SHAHNAWAZ KHAN: In
Maharashtra we can store. Even in
Northern India they stood well.

MR. SPEAKER: It is a very happy
development.

SHRI SHAHNAWAZ KHAN: Fur-
ther, sir, when the farmers bring their
produce for sale to the Food Corpora-
tion of India, we cannot tell them
to go back. We are committed that
whatever amount of foodgrains the
farmers would like to sell, the Food
Corporation of India will purchase the
same and we cannot tell them to go
back.

11.26 hrs.

STATEMENT RE. INDOCANADIAN
NUCLEAR DISCUSSIONS

THE MINISTER OF EXTERNAL
AFFAIRS (SHRI YESHWANTRAO
CHAVAN): On 18th May, 1976 the
Canadian Secretary of State for Exter-
nal Affairs informed me through his
High Commissioner in Delhi of
Canada's decision that further nuclear
co-operation with India was not possi-
ble. His message states *inter alia* that,
in view of Canada's policy to have nu-
clear cooperation only with countries
which had renounced the use of Cana-
dian supplied materials equipment and
technology for nuclear explosions,
further co-operation with India would
have to be compatible with this policy
and since this Canadian requirement
was not acceptable to India, a settle-
ment on any other basis was not possi-
ble. The Secretary of State made a
similar but more detailed statement in
the Canadian House of Commons.

As the House is aware, Indo-Can-
adian discussions have been going on
for two years to resolve differences on
nuclear matters stemming from
Canada's decision to suspend nuclear
co-operation with India after 18th May,
1974. The final round of talks was
held in New Delhi in March this year.
After three days of detailed negotia-
tions, an agreement was reached on
differences on nuclear matters. It was
also agreed that after this draft Agree-
ment has been approved by the two
Governments, Indo-Canadian nuclear
co-operation will be resumed and re-
lations between the two countries re-
stored to their traditional level.

The Government of India cannot but
regret Canada's decision to terminate
nuclear co-operation and turn down
the agreement negotiated and initialled
by its own representatives in the
March discussions. We are indeed
disappointed that, after two years of
strenuous negotiations, when a detail-
ed understanding had been reached,
the Canadian Government should have
unilaterally taken the step to termi-
nate nuclear co-operation which form-
ed an integral part of the Nuclear Co-
operation Agreements of 1963 and 1966.

[Shri Yeshwantrao Chavan]

This amounts to unilateral abrogation of several provisions of these agreements.

I should like to state that during the last two years when three rounds of formal discussions, two rounds of technical level discussions and several informal discussions at the Ministerial level were held, Government of India made a sincere effort to accommodate Canadian view point. It was also explained to the Canadian side at the highest level that in conducting the peaceful nuclear experiment, which India had every right to do as PNE is an internationally recognised concept, we had not violated any provision of any agreement with Canada, a fact which was subsequently recognised by the Canadian Government. India's views on nuclear development were reiterated on several occasions and Canada was assured of our desire to cooperate with her at various international forums to achieve our common goals on general and complete disarmament including nuclear disarmament. Throughout these discussions, India's representatives showed goodwill and negotiated in good faith with a view to resolving the differences. In return all that we asked of Canada was that she should fulfil her contractual obligations under the existing cooperation agreements. It is regrettable that after these long months of an almost continuous dialogue, the Canadian Government has now decided to turn its back on the negotiated settlement and its contractual obligations. The House, I am sure, will agree that there is no ground for any suggestion that the Government of India is in any way responsible for ending Indo-Canadian nuclear cooperation.

The Government of India is examining various implications of the Canadian Government's announcement and will take appropriate steps after this review has been completed.

11.29 hrs.

**DELHI AGRICULTURAL PRODUCE
MARKETING (REGULATION)
BILL***

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAHNAWAZ KHAN): I beg to move for leave to introduce a Bill to provide for the better regulation of the purchase, sale, storage and processing of agricultural produce and the establishment of markets for agricultural produce in the Union Territory of Delhi and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the better regulation of the purchase, sale, storage and processing of agricultural produce and the establishment of markets for agricultural produce in the Union Territory of Delhi and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI SHAHNAWAZ KHAN: I introduce the Bill.

11.30 hrs.

**LIFE INSURANCE CORPORATION
(MODIFICATION OF SETTLEMENT)
BILL—Contd.**

MR. SPEAKER: Now, we take up further consideration of the motion moved by Shri C. Subramaniam on the 19th May, 1976, i.e., Life Insurance Corporation (Modification of Settlement) Bill. Time allotted 4 hours, time taken 2 hours, balance 2 hours. Shri Priya Ranjan Das Munsi will continue his speech.

SHRI PRIYA RANJAN DAS MUNSI
(Calcutta-South): As I was telling

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†Introduced with the recommende